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ITEM NO.5

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
28711-28712/2010

(Arising out of impugned final judgment and order dated 12/07/2010
in WP No. 2656/1976 12/07/2010 in WP No. 14892/1991 passed by the
High Court Of Judicature at Allahabad)

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.

Respondent(s)

(office report on default)

Date : 11/07/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

[IN CHAMBER]

For Petitioner(s) None

For Respondent(s) None

UPON perusing papers the Court made the following

O R D E R

None for the parties.

A perusal of the office report dated 2.5.2016 reveals,
that the learned counsel for the petitioner has not filed an
application for bringing on record the legal representatives of
deceased respondent nos. 4(i), 9, 11 and 12. Learned counsel for
the petitioner also has not made efforts to serve respondent no.7
in SLP(C) No. 28711 of 2010.

The impugned order assailed in this petition was passed
on 12.07.2010. The instant special leave petition was filed in the
same year. Yet, on account of the above defects, no further

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proceedings are going on.

In the interest of justice, one further opportunity is
granted to the learned counsel for the petitioner to remove the
above defects. Needful be done within four weeks from today,
subject to payment of cost of Rs.10,000/-, to be deposited with the
Supreme Court Advocates-on-Record Welfare Trust.

(Renuka Sadana) (Parveen Kumar)

Court Master AR-cum-PS